

DELHI LEGISLATIVE ASSEMBLY

BULLETIN PART – I (Brief record of proceedings)

Monday 7th April 2003 / Chaitra 17, 1925 (Saka)

No. 106

- 1 2.00 **Question Hour:**
PM Starred Questions 1-6, 8,9 and 12 were asked and replied.
Replies to Starred Questions 7, 10, 11, 13-20 and Unstarred Questions 1-50 were laid on the Table.
- 2 3.00 **Special Mention (Rule 280):** Following Members raised matters under Rule 280:
1. Shri Roop Chand
 2. Shri Mohan Singh Bisht
 3. Shri Jagdish Anand
 4. Shri Mahender Singh
 5. Shri Bheeshm Sharma
- 3.17 **House adjourned for ten minute due to pandemonium.**
3.27 **House reassembled.**

(Chief Minister replied to the Special Mention of Shri Bheeshm Sharma)

6. Shri Malaram Gangwal
7. Ch. Shishpal
8. Dr. (Smt.) Kiran Walia (Minister of Health intervened)
9. Smt. Darshna Ramkumar (Chief Minister intervened)
10. Shri Jai Bhagwan Aggarwal

- 3.22 **The Chair announced the detention and release of Shri Shoaib Iqbal by the Delhi Police on 4th April 2003.**
The Chair announced that the Chief Minister had directed the Services and Law Department to endorse all copies of the notifications and orders pertaining to their respective departments for the information of the Hon'ble Members.
- 3 3.43 **Consideration and Voting on Bill:**
The following Members presented their amendments to the **“The Delhi Municipal Corporation (Amendment) Bill, 2003 (Bill No. 7 of 2003).”**
1. Shri Tarvinder Singh Marwah
 2. Shri Bheeshm Sharma
 3. Shri Roop Chand

The Bill was taken up for consideration:

Shri Nand Kishore Garg withdrew his amendment ‘that the Bill be referred to the Select Committee’ with the leave of the House.

The Bill was considered clause-wise:

The following amendment of Shri Nand Kishore Garg was defeated by voice-vote:

“Substitute the words ‘Educational Institutes and Vocational Institutes working on non-profit basis’ instead of ‘or otherwise’ in section 2(c) of the Act.”

Shri Tarvinder Singh Marwah withdrew the following amendments with the leave of the House:

Insert the words “family members of deceased defence personnel or sports persons” after the words “Rebate for senior citizen” in the heading of Section 114B of the Act”

“Insert the words ‘or family member of a person belonging to defence, of paramilitary

forces who has laid down his life in war or of a sports person who has represented the country in any sport or event at the international level' after the words 'bye laws' in section 114 B of the Act."

"In section 115(ii) of the Act, insert the words 'whether of a rural or urbanized village' after the words 'village abadi'.

Shri Bheeshm Sharma withdrew the following amendment with the leave of the House:

In section 115 (ii) of the Act, substitute the words 'two hundred and fifty square meters' for the words 'one hundred square metres.'

Shri Roop Chand withdrew the following amendment with the leave of the House:

Insert new sub-section 115 (viii)

"(viii) vacant lands and buildings owned by freedom fighters and dependants of freedom fighters."

The Chief Minister proposed that a **Seven Member Committee of the House be constituted to study and finalize the byelaws** to be framed in accordance with the provisions of the Bill.

The Minister of Urban Development moved that the "**The Delhi Municipal Corporation (Amendment) Bill, 2003**" (Bill No. 7 of 2003) be passed.

The Motion of the Minister of Urban Development was put to vote and adopted unanimously.

The Motion of the Chief Minister to constitute a Seven Member Committee of the House was put to vote and adopted unanimously.

4.00 **House adjourned for tea break.**

4.30 **House reassembled.**

4 4.32 **Short Duration Discussion:**

Shri Tarvinder Singh Marwah, Smt. Kiran Choudhry and Shri Sahab Singh Chauhan initiated discussion on the **drinking water problem in the Capital.**

The following Members participated in the debate:

1. Shri Shadi Ram
2. Smt. Darshna Ramkumar
3. Dr. Jagdish Mukhi
4. Shri Shoaib Iqbal
5. Shri Jai Bhagwan Aggarwal
6. Shri Subhash Chopra

6.02 (Dr. Jagdish Mukhi, Shri Naresh Gaur, Shri Puran Chand Yogi, Shri Jai Bhagwan Aggarwal and Shri Mohan Singh Bisht, walked out in protest claiming that they were not being allowed to raise the short duration discussion on the Municipal Corporation of Delhi)

6.03 **The Chief Minister replied to the debate.**

6.17 **The House was adjourned *sine-die*.**

(National Anthem JAN GAN MAN)

Delhi.
7th April, 2003

Siddharath Rao
Secretary